

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 133(ND)16**  
**CA. NO.**

**CORAM:**

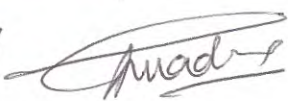

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017**

**NAME OF THE COMPANY:** M/s. Shri Indrajit Singh Tosaria & Ors. V/s. M/s. Meet Investment Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 241/242**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	G.P. Madaan	Adv.	<del>Reliance</del> Reliance R-4	
2.	Ishaan Madaan	Adv.	<del>Reliance</del> Reliance	
3.	Palash Aggarwal	Adv.	Reliance	
4.	Saurabh Kalia	Adv.		

P.T.O.

**ORDER**

CA No. 121/17:

Petitioner presses the application CA No.121/17. Notice of the same is accepted by the counsel for the Respondent. In view of the averments made, and also the objections made by the Respondent in respect of maintainability of the petition itself, this bench directs that all statutory records shall be filed with the Bench Officer. No inspection shall be carried out without prior permission of the Bench.

CA No.120/17:

2. Ld. counsel for the Respondent prays for disposal of the application CA No.120/17 filed pursuant to his affidavit filed on 09.11.2016. Ld. counsel for the Respondent wishes to place on record certain documents being emails, to rebut contentions of the Petitioner. Keeping in view the nature of the application, this application is allowed. However, the Petitioner must be given an opportunity to repudiate of the same which may be done by filing an additional affidavit. CA No.120/2017 stands allowed.

3. Ld. counsel for the Respondent prays for liberty to file an application for dismissal of the petition on the ground of maintainability. This objection has also been raised by the respondent in their counter-affidavit and therefore, being a contentious issue can be adjudicated at the time of final arguments.

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4. To come up for final disposal, including on the maintainability aspect on 04.05.2017. No adjournment shall be allowed.

Sd/-

[ S.K. MOHAPATRA ]  
MEMER [T]

Sd/-

[ INA MALHOTRA ]  
MEMBER [JUDICIAL]